

MINISTRY OF FINANCE**(Department of Revenue)**

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 28th April, 2017

S.O. 1361(E).—In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies for the purposes of the said clause, the National Skill Development Agency, a body constituted by the Central Government in respect of the following specified income arising to that body, as follows:-

- i) grant-in-aid from Government of India; and
 - ii) interest earned on grant-in-aid from Government of India.
2. This notification shall be effective subject to the conditions that National Skill Development Agency, -
- (a) shall not engage in any commercial activity;
 - (b) activities and the nature of the specified income remain unchanged throughout the financial years; and
 - (c) shall file returns of income in accordance with the provision of clause (g) of sub-section (4C) section 139 of the Income-tax Act, 1961.
3. This notification shall deemed to have been applied for the financial years 2014-2015, 2015-2016, 2016-2017 and shall be applicable for the financial years 2017-2018 and 2018-2019.

[Notification No. 33/2017/F.No. 196/15/2015-ITA-I]

DEEPSHIKHA SHARMA, Director

Explanatory Memorandum: It is certified that no person is being adversely affected by giving retrospective effect to this notification.